

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 05/2013

with I.A. No.07/2013 (for condonation of delay) &
IA No. 08/2013 (for ad-interim ex-parte stay)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 21.12.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines ...Appellant
V/s.

AERA & Ors. Respondents

Appearances : Mr. Ramji Srinivasan, Senior Advocate with Mrs. Poonam Verma, Mrs. Divya Chaturvedi, Mr. Varun Singh, Mr. Vivek Paul Oriel, Mrs. Kabita Das & Mr. K.S. Bhatia, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Mrs. Sanjana Ramachandran, Advocates for AERA

Mrs. Rameeza Hakeem, Advocate for AAI

O R D E R

01st March, 2013

Perused the application for condonation of delay and heard Shri Ramji Srinivasan, the learned Counsel for the Appellant that there is a delay of 28 days. Since there are genuine reasons for the delay, we condone the delay.

Issue notice. Mr. Atul Nanda, Senior Counsel accepts notice on behalf of AERA and Mrs. Rameeza Hakeem accepts notice on behalf of Airports Authority of India (AAI). Issue notice to other respondents.

Replies be filed within three weeks and rejoinder, if any, be filed within two weeks thereafter.

List this matter on 18 April, 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member